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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
29.1.97		<p>Heard Shri S.Mishra, counsel for the applicant and Shri S.C.Samantray, Additional Standing Counsel for the Respondents. Our attention is drawn to para-3 of the counter-affidavit filed by the Respondents on 30.7.1996 and also the order dated 15.7.1996 vide Annexure-A to the counter-affidavit. It is stated that by virtue of his promotion as DASO-II Shri Sugunan became a Group 'A' officer. Therefore, there is a change in disciplinary authority. Accordingly the charge memo dated 20.2.1996 has been cancelled by the 4th Respondent by its order dated 15.7.1996. As a sequel to the cancellation of charge sheet, the appointment of Inquiry Officer and Presenting Officer has also been cancelled. Both the counsels are agree that there is no further grievance to be remedied in this Original Application. The Original application has become infructuous and is accordingly dismissed for statistical purpose.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p><i>R. S. Sugunan</i> <u>Karanamkul</u> MEMBER (ADMINISTRATIVE)</p> <p><i>R. S. Sugunan</i> <u>Member (JUDICIAL)</u> 28.1.97</p>	<p><i>✓</i></p> <p>Order off. 29.1.97</p> <p>A copy of Order may be given to both the counsels.</p> <p><i>Ach</i> <u>30.1.97</u> <i>MS</i> <u>30.01.97</u> S.O. (T)</p> <p>Received by S. Sugunan Date 30/1/97</p>